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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

CP(CAA) No. 40/NCLT/AHM/2017  
CA(CAA) No. 164/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018**

Name of the Company: Adani Green Energy Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rashesh Sanjanwala	Sr. Advocate	Petitioner	} 
2.	Pranjal Buch	Advocate	"	
3.	Parini Shah for Singh & Co.	"	"	

**ORDER**

Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Mr. Pranjal Buch with Learned Advocate Ms. Parini Shah present for Petitioner.

Common Reply against representation of Regional Director filed by Petitioner.

Reply against representation of Income Tax department filed by petitioner.

Proof of service of notice of date of hearing on Statutory authorities filed.

Proof of publication filed.

No representation received from public.

Heard arguments of Learned Counsel for petitioner.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 12th day of February , 2018.